

HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH
NOTIFICATION.

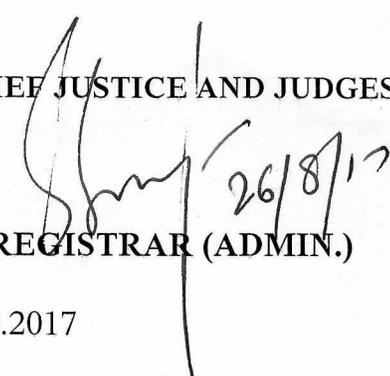
No.157 Gaz.II/XXI.C.22,

Dated; Chandigarh: the 26.08.2017

In exercise of the powers conferred Under Section 9(6) of the Code of Criminal Procedure, 1973, Hon'ble the Acting Chief Justice and Judges are pleased to notify the District Jail, Rohtak at Sunaria as a place of sitting of CBI Court of Additional District & Sessions Judge, Panchkula for the purpose of hearing on quantum of sentence and pronouncement of the sentence in respect of the case titled as 'Central Bureau of Investigation Vs. Gurmeet Ram Rahim Singh, R/o Dera Sacha Sauda, Sirsa' in the case R.C. No.5(S)/2002/SIU-XV/CHD dated 12.12.2002 under Sections 376/506 and 509 IPC P.S. CBI/SCB/Chandigarh.

For the aforesaid purpose, suitable accommodation for Court room etc. in the District Jail, Rohtak at Sunaria shall be provided and arrangement also be made for the lawyers and parties to have an easy access to Court room in the District Jail, Rohtak. Further, necessary arrangements for security and safe transport by air of the Judicial Officer, who has to try the case in the District Jail, Rohtak and two of staff members shall also be made.

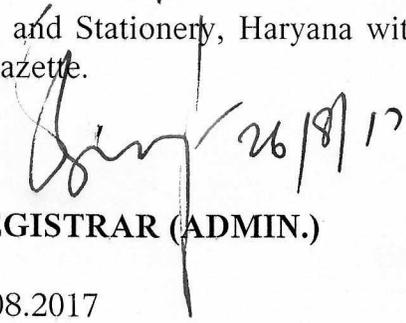
BY ORDER OF HON'BLE THE ACTING CHIEF JUSTICE AND JUDGES


REGISTRAR (ADMIN.)

Endst. No.21064 Gaz.II/XXI.C.22,

dated 26.08.2017

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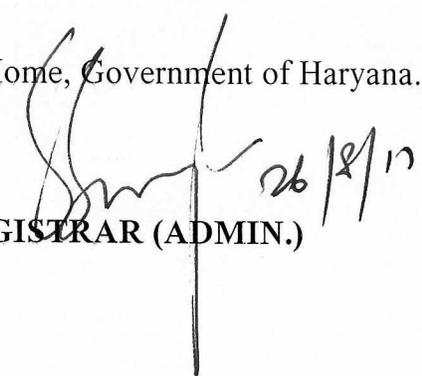

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Copy forwarded for information & necessary action to :-

1. The District & Sessions Judge, Panchkula.
2. The District & Session Judge Rohtak.
3. Special Judge, CBI Court, Panchkula.
4. Sh.Ram Niwas, Additional Chief Secretary Home, Government of Haryana.
5. The DIG, CBI, Sector-30/A, Chandigarh.


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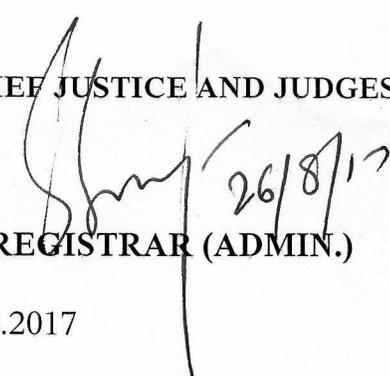
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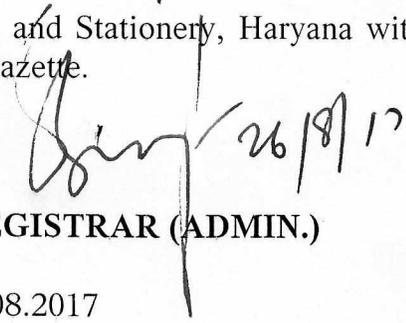
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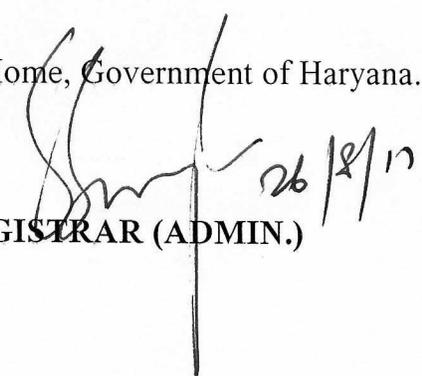

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